

Committee on the Ministry of Home Affairs (Rehabilitation Division)—Rehabilitation of Migrants from East Bengal, and Minutes of the Sittings of the Committee relating thereto.

12.12 1/2 hrs.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

[English]

12.11 1/2 hrs.

**PUBLIC ACCOUNTS COMMITTEE**

[English]

**Hundred and Forty-eighth and Hundred and Fiftieth Reports**

SHRI AMAL DATTA (Diamond Harbour): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and Forty-eighth Report on avoidable expenditure on procurement of Cartridge Tapered Roller Bearings.
- (2) Hundred and Fiftieth Report on Outstanding Audit Objections.

12.12 hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

[English]

**Fifty-fifth Report and Minutes**

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Fifty-fifth Report (Hindi and English versions) of the Committee on Public Undertakings on Indian Oil Corporation Ltd.—Installation of two LPG Bottling Plants at Bangalore and Minutes of the sittings of the Committee relating thereto.

12.13 hrs.

**BUSINESS OF THE HOUSE**

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): With your permission, Sir, I rise to announce that Government Business in this House the week commencing 19th April, 1989, will consist of:-

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion under Rules 193 on agitation for a separate State launched by All Bodo Students' Union on Wednesday, the 19th April, 1989, at 4.00 P.M.

SHRI BALASAHEB VIKHE PATIL (Kopergaon): Sir, the following item may

[Sh. Balasaheb Vikhe Patil]

please be included in the next week's agenda:-

Agriculturists in Ahmednagar, Pune and Nasik districts of Maharashtra are cultivating grapes which is a perishable commodity. Railway wagons for transportation of grapes are not available at every station particularly at Nasik, Lasalgaon and Manmad. Thousands of boxes of grapes were destroyed at stations due to the lack of Railway wagons. Government should give top priority for the transport of this perishable fruit.

SHRI RAMSINGH YADAV (Ahwar): Sir, the much awaited report of the press Commission for journalists' salaries and wages headed by Mr. Justice Bachawat has been delayed much. It is a matter of great concern for the nation. Reasons for delay have not been made public.

I, therefore, urge upon the Government to seek the report early and to lay it on the Table of the House for discussion during the current session.

SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR (Mysore): Sir, the cumulative irrigation potential under major, medium and minor irrigation including ground water utilisation in Karnataka is about 28.67 lakh hectares. It is becoming increasingly difficult to make use of all the river water of the State. In order to enable the State Government of Karnataka to make full use of its rightful share in the river waters, it is necessary to invest huge sums. Government of India has permitted the NTPC, IDBI and the Railways to raise resources through bonds. On the same analogy, considering the need of the States of Karnataka to make use of the river waters, I request the Government of India to permit the State to raise irrigation bonds.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, the All India Institute of Medical Sciences with sophisticated facilities is the

most prestigious medical institute in our country. As its very name suggests, it is supposed to cater to the requirements of the patients from all over the country. But this is not possible unless and until the Institute is converted into exclusively a referral hospital. Further, it will be worthwhile to set up four branches of the A.I.I.M.S. in different zones, with one such branch at Bhubaneswar for the Eastern zone.

[Translation]

SHRI VIJOY KUMAR YADAV (Nalanda): Mr. Speaker, Sir, crores of rupees of excise duty are being embezzled by Bidi Industrialists in Bihar and in some other States of the country and on the other hand lakhs of men and women bidi workers are being badly exploited.

The minimum wages of bidi workers at all India level should be fixed at least Rs. 25/- per 1000 bidis and this matter should be taken up for discussion in the next week's agenda.

Today farmers all over the country are burdened with Government and non-Government debts which is adversely affecting other agricultural works also. The issue relating to waiver of loans of farmers upto Rs. 10,000 which is essential for the development of the country and our Agriculture sector, should be taken up for discussion in the next week's agenda.

[English]

SHRI BASUDEB ACHARIA (Bankura): The Foundry units which constitute the basic industry are being starved of pig iron for a long time. The situation in Foundry units in West Bengal has become extremely serious. Due to poor supply of pig iron, C.I. Spun Pipe manufacturers are also suffering. In the interest of maintenance of industrial production at a high level, it is essential that uninterrupted supply of pig iron is made by SAIL.

2. Old women refugees are stitching uni-

forms for Class IV employees at the Social Welfare Centres under Delhi Administration for a long time. Recently the Department of Personnel has issued a Circular stating that the Class IV employees of Central Government and Delhi Administration would be given cloth for stitching uniforms from any tailor. As such, old women will be thrown out of their jobs from April, 1989. Government should intervene in the matter.

[Translation]

SHRI MANKURAM SODI (Bastar): Mr. Speaker, Sir, for the welfare of Scheduled Castes and Scheduled Tribes and to bring them on an equal footing in the country's developmental process, reservation quota has been provided for them in the services of Government, semi-Government and public sector undertakings. Similarly these should be reservation for Scheduled Castes and Scheduled Tribes in the field of journalism and publication of newspapers and magazines.

I, therefore, urge upon the Government to give special concessions to the Harijan and Adivasi youth attached to this profession under the provision of reservation for them. If they are bringing out some newspapers or magazines themselves, they should be given special concessions and facilities in respect of advertisements, newsprint quota, housing facilities and loan facility for purchase of printing press.

SHRI R.P. SUMAN (Akbarpur): Mr. Speaker, Sir, the Constitution provides for 15% and 7.5% reservation for Scheduled Castes and Scheduled Tribes. But it is a matter of regret that even after 41 years of our Independence these classes have not been able to get proper representation.

The Supreme Court had issued a directive on 29th of August, 1988 to give time bound promotions to the employees of the posts and telegraph department. This directive was to be implemented within a period of four months. But it was not complied with by the concerned higher authorities. Which is

causing grave discontentment among the Scheduled Caste and Scheduled Tribe employees. The situation becomes all the more distressing when a justifiable directive well within the ambit of the Constitution is issued by the judiciary and the same is not complied with by the executive. This is why the acute discontentment is permeating amount youth belonging to the downtrodden, exploited, aggrieved and other backward sections of the society.

I, therefore, urge upon the Central Government to ensure the compliance of reservation orders issued from time to time by the Courts and the Government within a fixed time limit.

12.19 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): The system of direct recruitment to the executive, managerial and professional cadres of the public sector undertakings is not uniform and does not fulfil the conditions of equality of opportunity to all potential candidates throughout the country. It has hardly ever been scrutinised by the Parliament or subjected to accountability. There is no autonomous board like the Union Public Service Commission to make selections. In view of the fact that increasing proportion of public employment lies outside the domain of the Government proper, the Government should consider the modalities of ensuring a uniform and fair system of recruitment for the public sector undertakings.

2. I would like to propose that the House may take up a review of the progress made by the Central Government towards resolving the Ayodhya dispute over Babri Masjid-Ram Janmabhoomi.

DR. DUTTA SAMANT (Bombay South Central): Sir, the Hindustan Lever management has declared lock-out from 21st June, 1988 at its factory in Bombay keeping 4000

[Dr. Dutta Samant]

workers out of job. Apart from sufferings of workmen, the Government is losing Rs. 15 lakhs excise per day and total loss of excise duty for the last ten months is about Rs. forty crores.

During this period, the Company was given new licences to start new products and profit of the Company has gone up.

I appeal to Government to intervene in this matter and take it up for discussion in the House.

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND MINISTER OF IN-  
FORMATION AND BROADCASTING  
(SHRI H.K.L. BHAGAT): I have noted all the  
submissions made by the hon. Members  
and I will bring them before the Business  
Advisory Committee.

12.21 hrs.

DEMANDS FOR GRANTS (GENERAL),  
1989-90 *COMTD.*

[English]

Ministry of Agriculture

MR. DEPUTY-SPEAKER: The House  
will now take up discussion and voting on

Demand Nos. 1 to 5 relating to the Ministry of  
Agriculture for which 8 hours have been  
allotted.

Shri Ramashray Prasad Singh has  
tabled a Cut Motion to the Demands for  
Grants relating to the Ministry of Agriculture.  
Does he want to move his Cut Motion?...Not  
present...Not moved.

Motion moved:

"That the respective sums not exceed-  
ing the amounts on Revenue Account  
and Capital Account shown in the  
fourth column of the Order Paper be  
granted to the President, out of the  
Consolidated Fund of India to com-  
plete the sums necessary to defray the  
charges that will come in course of  
payment during the year ending the  
31st day of March, 1990, in respect of  
the heads of Demands entered in the  
second column thereof against De-  
mand Nos. 1 to 5 relating to the Minis-  
try of Agriculture."